

MINUTES OF THE MEETING No. 13/11 dated 30.6.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.12/11 for confirmation and confirmed and adopted the same without any change.

Case No M-110 NC No.13/11 Dated 30.6.10	M/ s Gayatrishkti Paper and Boards Ltd, Valsad F.No.01/83/50/520/AM10/DES-IV RLA F.No.53/24/40/11/AM10 Lic.No.5210028295 dated 18.9.2009
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The Committee considered the case as per agenda. On the basis of written comments dt. 29.6.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-

1. Copy of the catalogue of import item Latex DL611 from the supplier indicating percentage DRC in import

Accordingly the case may be re-listed on 28.7.2010.

Case No M-111 NC No.13/11 Dated 30.6.10	M/ s Eastern Petroleum (P) Ltd, F.No.01/85/50/47/AM10/DES-IV RLA F.No.03/94/40/182/AM10 Lic.No.0310522519 dated 3.6.2009
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.46011/30/2010-PC.II dated 11.6.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Rolling Oil for Aluminium Manufacturers (Eastomax 80)	1 Litre	Base Petroleum Oil	1.05 Litre

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-112 NC No.13/11 Dated 30.6.10	M/ s Britacel Silicones Ltd, Mumbai F.No.01/82/50/33/AM07/DES-IV RLA F.No.03/94/40/14/AM07 Lic.No.0310375693 dated 12.4.2006
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The Committee considered the case as per agenda . The representative of the Deptt. of C&PC(PC.Div.) present in the meeting and as per written comments dated 30.6.2010 offered by him the Committee decided to correction in the export item as under :-

Export Item

<u>From</u>	<u>To</u>
1) Silone M 2000 Silicone Organo Fluid Solid content 98+/-1%	1) Silone M 2000 Silicone Organo Fluid
2) Laxcel Amino functional finishes, Solid content 62+/-1%	2) Lexcel Amino functional finishes
3) Lax-Plus Formulated Ethoxlates, Solid content 92%+/-1%	3) Lax-Plus Formulated Ethoxlates

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The quantity and other description mentioned in the minutes of ALC M.No. 15/07 dated 12.7.2006 will remain the same.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-113 NC No.13/11 Dated 30.6.10	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/82/50/1116/AM07/DES-IV RLA F.No.03/94/40/671/AM07 Lic.No.0310403037 dated 9.10.2009
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The Committee considered the case as per agenda. It was decided to write to M/o P&NG for comments and defer the case for four weeks. Accordingly the case may be re-listed on 28.7.2010.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 13/83-ALC1/2010 **MEETING DATE** : 30.06.2010

1	Case No.: 5/6/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status: Case Deferred
	HQ File :01/83/050/00046/AM08/	RLA File :02/24/040/00001/AM08/	Lic.No/Date:0210099762 05.04.2007	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm. It was decided to write to firm. A D/L dated 5/7/2010 was issued by this office. Accordingly the case may be re-listed on 28.7.2010.			

2	Case No.: 4/38/85-ALC3/2007	Party Name:KOSHAMBH MULTITRED PVT.LTD,	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status: Case Deferred
	HQ File :01/85/050/00136/AM08/	RLA File :34/24/040/00090/AM07/	Lic.No/Date:3410020558 07.01.2008	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23/6/2010 issued by this office. Accordingly the case may be re-listed on 28.7.2010.			

3	Case No.: 13/13/83-ALC1/2010	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status: Case Deferred
	HQ File :01/83/050/00202/AM11/	RLA File :03/95/040/01181/AM08/	Lic.No/Date:0310466419 27.03.2008	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010			

	Case No.: 4/13/85-ALC3/2008	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status: Case Deferred
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4	HQ File :01/85/050/00094/AM09/	RLA File :02/24/040/00039/AM09/	Lic.No/Date:0210112510 15.05.2008	Defer Date:28.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm. It was decided to write to firm. A D/L dated 5/7/2010 was issued by this office. Accordingly the case may be re-listed on 28.7.2010.				

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Case No.:23/13/83-ALC1/2008	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Approved
HQ File :01/83/050/00469/AM09/	RLA File :02/24/040/00079/AM09/	Lic.No/Date:0210113952 23.06.2008	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.46011/08/2010-PC.II dated 18.6.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Single Sided Decorative Aluminium Foil Laminates (without barrier paper) (Thickness 0.72 mm $\pm$ 0.02 mm)	1 Sq. Meter	1. Aluminium Foil (100-125 Micron) 2. Kraft Paper (60-205 GSM) 3. Tissue Paper (20-38 Micron) 4. Phenol 5. Melamine 6. Paraformaldehyde 7. BOPP Film	0.3733 Kg 0.7438 Kg 0.0330 Kg 0.3290 Kg 0.0607 Kg 0.2160 kg 0.0110 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

6	Case No.:17/5/83-ALC1/2010	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/01165/AM09/	RLA File :07/24/040/00561/AM09/	Lic.No/Date:0710062448 20.01.2009	Defer Date:
Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 28.7.2010.				

7	Case No.:3/40/83-ALC1/2009	Party Name:TRIUMPH PESTICIDES (BOMBAY) PVT.LTD.,	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00757/AM10/	RLA File :33/24/040/00002/AM10/	Lic.No/Date:3310013392 12.06.2009	Defer Date:28.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.7.2010.				

	Case No.:17/5/83-ALC1/2010	Partv Name:PI INDUSTRIES LTD..	Meet No/Date:13/83-ALC1/2010	Status:Case
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8			30.06.2010	Approved
	HQ File :01/83/050/00082/AM11/	RLA File :13/24/040/00013/AM10/	Lic.No/Date:1310029793 20.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to withdrawn the case because it is already approved in NC Meeting No.9/83-ALC1/2010 dt. 2.6.2010			

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Case No.:27/34/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Approved
HQ File :01/83/050/00612/AM10/	RLA File :10/24/040/00054/AM10/	Lic.No/Date:1010035112 26.08.2009	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written comments of Spices Board provided vide Letter No.MKT/FNP/02/09-10 dt. 15.6.2010 stating that the weighted average yield comes to 16.26% whereas the firm has applied at 11.72% yield, the Committee decided to approve the case at 16.26 % yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	40.65 MT	Light Black Perries	250.00 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

10	Case No.:42/34/83-ALC1/2009		Party Name:SUNSHINE OLEOCHEM PRIVATE LIMITED		Meet No/Date:13/83-ALC1/2010 30.06.2010		Status:Case Approved	
	HQ File :01/83/050/00627/AM10/		RLA File :11/24/040/00013/AM10/		Lic.No/Date:1110021030 10.09.2009		Defer Date:	
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Ministry of Food & Processing Inds. forwarded vide their F.No.7/DGFT/2010 dated 22.6.2010 as under:-							
	Export Item		Qty.	Import Item		Qty.		
	RBD Palm Stearin in bulk		1 MT	Crude Palm Stearin in bulk		1.07 MT/MT		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

	Case No.:5/32/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Approved
	HQ File :01/83/050/00570/AM10/	RLA File :10/24/040/00073/AM10/	Lic.No/Date:1010035791 22.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written comments provided vide Letter No.MKT/FNP/01/09-10			

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dt. 14.6.2010 stating that the weighted average yield comes to 9.87% whereas the firm has applied at 10 % yield, the Committee decided to approve the case at 10% yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	15.00 MT	Light Black Perries	150.00 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

12	Case No.:14/32/83-ALC1/2009	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Approved							
	HQ File :01/83/050/00579/AM10/	RLA File :03/94/040/00603/AM10/	Lic.No/Date:0310542063 23.10.2009	Defer Date:							
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.46011/31/2010-PC.II dated 11.6.2010 as under:-										
	<table><tr><th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr><tr><td>Pour Point Depressant (Fatty Alcohol (C18-C22) Ester of Terpolymer in M-Xylene)</td><td>1 Kg</td><td>1. Styrene 2. Maleic Anhydride 3. Fatty Alcohol (Behenyl Alcohol (C-22) 4. M-Xylene</td><td>0.0634 Kg 0.0597 Kg 0.3840 Kg 0.5153 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Pour Point Depressant (Fatty Alcohol (C18-C22) Ester of Terpolymer in M-Xylene)	1 Kg	1. Styrene 2. Maleic Anhydride 3. Fatty Alcohol (Behenyl Alcohol (C-22) 4. M-Xylene	0.0634 Kg 0.0597 Kg 0.3840 Kg 0.5153 Kg		
Export Item	Qty.	Import Item	Qty.								
Pour Point Depressant (Fatty Alcohol (C18-C22) Ester of Terpolymer in M-Xylene)	1 Kg	1. Styrene 2. Maleic Anhydride 3. Fatty Alcohol (Behenyl Alcohol (C-22) 4. M-Xylene	0.0634 Kg 0.0597 Kg 0.3840 Kg 0.5153 Kg								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

13	Case No.:53/34/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00638/AM10/	RLA File :02/24/040/00144/AM10/	Lic.No/Date:0210133427 06.11.2009	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.7.2010.			

14	Case No.:65/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Approved
	HQ File :01/83/050/00650/AM10/	RLA File :10/24/040/00077/AM10/	Lic.No/Date:1010035915 10.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments provided of Spices Board vide Letter No.MKT/FNM/01/09-10 dt. 14.6.2010 stating that the weighted average yield comes to 0.84% whereas the firm has applied at 1% yield, the Committee decided to approve the case at 1% yield as under:-			

Item of Export	Qty	Item of Import	Qty
Essential Oil of Mustared	6000.00 Kg	Mustard Seed Po; - Cake Meal	600.00 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

15	Case No.:66/34/83-ALC1/2009	Party Name:BOS NATURAL FLAVORS PVT. LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00651/AM10/	RLA File :10/24/040/00097/AM09/	Lic.No/Date:1010035916 10.11.2009	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.7.2010.			

16	Case No.:68/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00653/AM10/	RLA File :10/24/040/00085/AM10/	Lic.No/Date:1010035930 11.11.2009	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.7.2010.			

17	Case No.:69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.7.2010.			

18	Case No.:6/36/83-ALC1/2009	Party Name:DANISCO (INDIA) PVT LTD	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00667/AM10/	RLA File :05/23/040/00073/AM10/	Lic.No/Date:0510253018 20.11.2009	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and noted that comments is awaited from M/o Food & Processing vide letter dated 23.6.2010 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 28.7.2010.			

19	Case No.:30/48/83-ALC1/2009	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Transferred to Different Section
	HQ File :01/83/050/00914/AM10/	RLA File :03/94/040/00590/AM10/	Lic.No/Date:0310549538 07.12.2009	Defer Date:30.06.2010

Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product relates to Pharma

20	Case No.: 35/48/83-ALC1/2009	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status: Case Approved
	HQ File :01/83/050/00919/AM10/	RLA File :03/94/040/00751/AM10/	Lic.No/Date:0310550394 11.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.46011/31/2010-PC.II dated 11.6.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Pour Point Depressant (35% Polymer in Mix Xylene)	1 Kg	1. Fuel Additive PPD-1818/T-1804 Middle Distillate Flow Improver 2. Mix Xylene	0.700 Kg 0.300 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

21	Case No.: 36/48/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status: Case Deferred
	HQ File :01/83/050/00920/AM10/	RLA File :03/94/040/00804/AM10/	Lic.No/Date:0310551235 16.12.2009	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 28.7.2010.			

22	Case No.: 6/46/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status: Case Deferred
	HQ File :01/83/050/00834/AM10/	RLA File :03/94/040/00764/AM10/	Lic.No/Date:0310551511 18.12.2009	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 28.7.2010.			

23	Case No.: 4/42/85-ALC3/2009	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status: Case Approved
	HQ File :01/85/050/00226/AM10/	RLA File :03/94/040/00694/AM10/	Lic.No/Date:0310552309 23.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.46011/11/2010-PC.II dated 12.5.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.

	Aromatic Solvent (Garasol 200)	1 Kg	Heavy Aromatic	1.05 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

24	Case No.:8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549 24.12.2009	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.7.2010.			

25	Case No.:3/42/83-ALC1/2009	Party Name:HT BURDA MEDIA LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00784/AM10/	RLA File :05/23/040/00138/AM10/	Lic.No/Date:0510255295 29.12.2009	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23/6/2010 issued by this office. Accordingly the case may be re-listed on 28.7.2010.			

26	Case No.:5/52/83-ALC1/2009	Party Name:RUSHIL DECOR LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Approved
	HQ File :01/83/050/00975/AM10/	RLA File :08/24/040/00269/AM10/	Lic.No/Date:0810085439 31.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the cases as per written comments of Deptt. of C&PC(PC.Div) Vide U.O.No.46011/32/2010 dated 15 6.2010 to approve the case as per SION H-68 on pro-rata basis. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

27	Case No.:7/5/83-ALC1/2010	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00072/AM11/	RLA File :15/24/040/00002/AM10/	Lic.No/Date:1510009132 01.01.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 28.7.2010.			

28	Case No.:9/5/83-ALC1/2010	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00074/AM11/	RLA File :15/24/040/00004/AM10/	Lic.No/Date:1510009133 01.01.2010	Defer Date:28.07.2010

Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 28.7.2010.

29	Case No.:10/42/83-ALC1/2009		Party Name:SYNTHITE INDUSTRIES LIMITED		Meet No/Date:13/83-ALC1/2010 30.06.2010		Status:Case Approved	
	HQ File :01/83/050/00791/AM10/		RLA File :10/24/040/00107/AM10/		Lic.No/Date:1010036635 05.01.2010		Defer Date:	
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments provided of Spices Board vide Letter No.MKT/FNN/01/09-10 dt. 15.6.2010 stating that the weighted average yield comes to 27.48% whereas the firm has applied at 18.14% yield, the Committee decided to approve the case at 27.48 % yield as under:-							
	Item of Export		Qty	Item of Import		Qty		
	Oleoresin Nutmeg		27.48 MT	Nutmeg (BWP) without shell		100.00 MT		
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.								

30	Case No.: 1/44/83-ALC1/2009	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status: Case Deferred
	HQ File :01/83/050/00817/AM10/	RLA File :08/24/040/00286/AM10/	Lic.No/Date:0810085803 18.01.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.6.2010. Accordingly the case may be relisted on 28.7.2010			

31	Case No.: 4/46/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status: Case Deferred
	HQ File :01/83/050/00832/AM10/	RLA File :02/24/040/00138/AM10/	Lic.No/Date:0210137065 28.01.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 9/4/2010 issued by this office. Reminder issued on 23.6.2010. Accordingly the case may be re-listed on 28.7.2010.			

32	Case No.: 5/46/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status: Case Deferred
	HQ File :01/83/050/00833/AM10/	RLA File :02/24/040/00215/AM10/	Lic.No/Date:0210137115 29.01.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 28.7.2010.			

	Case No.: 8/46/83-ALC1/2009	Party Name:RUPANA PAPER MILLS LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status: Case Deferred
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33	HQ File :01/83/050/00836/AM10/	RLA File :05/24/040/00431/AM10/	Lic.No/Date:0510257154 29.01.2010	Defer Date:23.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 14/5/2010 issued by this office. Reminder issued on 23.6.2010. Accordingly the case may be re-listed on 28.7.2010.				

34	Case No.:14/5/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00079/AM11/	RLA File :09/24/040/00336/AM10/	Lic.No/Date:0910040717 29.01.2010	Defer Date:23.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010				

35	Case No.:9/46/83-ALC1/2009	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00837/AM10/	RLA File :02/24/040/00181/AM10/	Lic.No/Date:0210137177 01.02.2010	Defer Date:28.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 9/4/2010 issued by this office. Reminder issued on 23.6.2010. Accordingly the case may be re-listed on 28.7.2010.				

36	Case No.:10/46/83-ALC1/2009	Party Name:ORIGAMI	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00838/AM10/	RLA File :07/24/040/00406/AM10/	Lic.No/Date:0710069735 01.02.2010	Defer Date:23.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16/3/2010 issued by this office. Reminder issued on 23.6.2010. Accordingly the case may be re-listed on 28.7.2010.				

37

Case No.:5/48/83-ALC1/2009	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Approved
HQ File :01/83/050/00889/AM10/	RLA File :03/95/040/00325/AM10/	Lic.No/Date:0310559169 09.02.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.46011/103/2009-PC.II dated 18.6.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Ethylene Vinyl Acetate (EVA) based was in solid form having EVA 25+/-2% & Paraffin Wax 75+/-2% (Pidiwax 947)	1 Kg	1. Paraffin Wax 2. Ethylene Vinyl Acetate	0.754 Kg 0.252 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

38	Case No.:6/48/83-ALC1/2009	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Approved
	HQ File :01/83/050/00890/AM10/	RLA File :03/95/040/00372/AM10/	Lic.No/Date:0310559178 09.02.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.46011/103/2009-PC.II dated 18.6.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	DI Iso Butylene and Maleic Anhydride Adduct (Acrytan TG)	1 Kg	Di Iso Butylene	0.113 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

39	Case No.:8/48/83-ALC1/2009	Party Name:VIC INDUSTRIES,	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00892/AM10/	RLA File :17/24/040/00132/AM08/	Lic.No/Date:1710003051 10.02.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 5/5/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.5.2010.			

40	Case No.:19/48/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00903/AM10/	RLA File :03/94/040/00885/AM10/	Lic.No/Date:0310560332 16.02.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.7.2010.			

41	Case No.:2/50/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00946/AM10/	RLA File :10/24/040/00115/AM10/	Lic.No/Date:1010037379 24.02.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.7.2010.			

	Case No.:5/50/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
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42	HQ File :01/83/050/00949/AM10/	RLA File :09/24/040/00490/AM10/	Lic.No/Date:0910041055 24.02.2010	Defer Date:28.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.7.2010.				

43	Case No.:3/50/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00947/AM10/	RLA File :08/24/040/00329/AM10/	Lic.No/Date:0810086806 25.02.2010	Defer Date:28.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.7.2010.				

44	Case No.:6/50/83-ALC1/2009	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00950/AM10/	RLA File :05/24/040/00470/AM10/	Lic.No/Date:0510259478 25.02.2010	Defer Date:23.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 5/5/2010 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.7.2010.				

45	Case No.:11/50/83-ALC1/2009	Party Name:VIC INDUSTRIES,	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00955/AM10/	RLA File :17/24/040/00137/AM08/	Lic.No/Date:1710003132 26.02.2010	Defer Date:28.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.7.2010.				

46	Case No.:15/50/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00959/AM10/	RLA File :05/24/040/00482/AM10/	Lic.No/Date:0510259652 02.03.2010	Defer Date:28.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 14/5/2010 issued by this office. Accordingly the case may be re-listed on 28.7.2010.				

47	Case No.:16/50/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00960/AM10/	RLA File :03/94/040/00984/AM10/	Lic.No/Date:0310562774 03.03.2010	Defer Date:28.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.7.2010.				

48	Case No.:17/50/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00961/AM10/	RLA File :02/24/040/00228/AM10/	Lic.No/Date:0210138781 03.03.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010			

49	Case No.:18/50/83-ALC1/2009	Party Name:TAURUS CHEMICALS PVT LTD	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00962/AM10/	RLA File :09/24/040/00441/AM10/	Lic.No/Date:0910041157 03.03.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.7.2010.			

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Case No.:20/50/83-ALC1/2009	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Approved
HQ File :01/83/050/00964/AM10/	RLA File :03/95/040/00414/AM10/	Lic.No/Date:0310562860 03.03.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.46011/103/2009-PC.II dated 18.6.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Ethylene Vinyl Acetate (EVA) based was in solid form having EVA 25+/-2% & Paraffin Wax 75+/-2% (Pidiwax 947)	1 Kg	1. Paraffin Wax 2. Ethylene Vinyl Acetate	0.754 Kg 0.252 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

51	Case No.:21/50/83-ALC1/2009		Party Name:PIDILITE INDUSTRIES LIMITED		Meet No/Date:13/83-ALC1/2010 30.06.2010		Status:Case Approved	
	HQ File :01/83/050/00965/AM10/		RLA File :03/95/040/00427/AM10/		Lic.No/Date:0310562868 03.03.2010		Defer Date:	
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.46011/38/2008-PC.II dated 15.7.2010 as under:-							
	Export Item		Qty.	Import Item		Qty.		
Solution Polymerization of		1 Kg	Acrylic Acid		0.156 Kg			

	Acrylonitrile & Acrylic Acid having Solid Content 35+/-1% stabilized by other chemicals (Acrytan 3003)		
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

52	Case No.:3/1/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/01034/AM10/	RLA File :03/95/040/00734/AM09/	Lic.No/Date:0310566578 25.03.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.7.2010.			

53	Case No.:5/1/83-ALC1/2010	Party Name:SATYAM POLY PLAST	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/01036/AM10/	RLA File :13/24/040/00011/AM09/	Lic.No/Date:1310031715 25.03.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 28.7.2010.			

54	Case No.:6/1/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/01037/AM10/	RLA File :05/24/040/00523/AM10/	Lic.No/Date:0510261117 25.03.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 23.6.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Copy of approved formulation under Drug & Cosmetic Act Accordingly the case may be re-listed on 28.7.2010.			

55	Case No.:7/1/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/01038/AM10/	RLA File :05/24/040/00536/AM10/	Lic.No/Date:0510261118 25.03.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010			

56	Case No.:8/1/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/01039/AM10/	RLA File :05/24/040/00537/AM10/	Lic.No/Date:0510261119 25.03.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 23.6.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Copy of approved formulation under Drug & Cosmetic Act Accordingly the case may be re-listed on 28.7.2010.			

57	Case No.:13/1/83-ALC1/2010	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/01044/AM10/	RLA File :08/24/040/00360/AM10/	Lic.No/Date:0810087753 29.03.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010			

58	Case No.:14/1/83-ALC1/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/01045/AM10/	RLA File :03/95/040/00810/AM10/	Lic.No/Date:0310567038 29.03.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.7.2010.			

59	Case No.:16/1/83-ALC1/2010	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/01047/AM10/	RLA File :31/24/040/00254/AM10/	Lic.No/Date:3110042656 30.03.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.7.2010.			

60	Case No.:17/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/01048/AM10/	RLA File :10/24/040/00144/AM10/	Lic.No/Date:1010038017 31.03.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.7.2010.			

61	Case No.:18/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/01049/AM10/	RLA File :10/24/040/00145/AM10/	Lic.No/Date:1010038023 31.03.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.7.2010.			

62	Case No.:19/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/01050/AM10/	RLA File :10/24/040/00146/AM10/	Lic.No/Date:1010038031 31.03.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.7.2010.			

63	Case No.:20/1/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/01051/AM10/	RLA File :10/24/040/00147/AM10/	Lic.No/Date:1010038037 31.03.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.7.2010.			

64	Case No.:2/5/83-ALC1/2010	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00067/AM11/	RLA File :03/95/040/00004/AM11/	Lic.No/Date:0310570512 21.04.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 29.6.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Species of wood to be imported under S.No.1 & 2 of import item 2. Wastage involved in each stage of manufacturing and total wastage involved 3. Manufacturing process in detail 4. Use of Calcium Carbonate in the manufacturing process 5. Past production of item of export under reference and corresponding consumption of various raw material duly certified by CA for the last one year Accordingly the case may be re-listed on 28.7.2010.			

	Case No.:3/13/83-ALC1/2010	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
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65	HQ File :01/83/050/00192/AM11/	RLA File :33/24/040/00003/AM11/	Lic.No/Date:3310015345 21.04.2010	Defer Date:28.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010				

66	Case No.:4/5/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00069/AM11/	RLA File :09/24/040/00026/AM11/	Lic.No/Date:0910041757 22.04.2010	Defer Date:28.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.7.2010.				

67	Case No.:6/5/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00071/AM11/	RLA File :09/24/040/00264/AM09/	Lic.No/Date:0910041767 22.04.2010	Defer Date:28.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010				

68	Case No.:10/5/83-ALC1/2010	Party Name:ESKAY FINE CHEMICALS	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00075/AM11/	RLA File :03/94/040/01062/AM10/	Lic.No/Date:0310570690 22.04.2010	Defer Date:28.07.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010				

69	Case No.:11/5/83-ALC1/2010	Party Name:EVERSHINE WOOD PACKAGING PVT LTD	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00076/AM11/	RLA File :04/24/040/00007/AM11/	Lic.No/Date:0410113329 23.04.2010	Defer Date:28.07.2010
Decision : The Committee considered the case as per agenda. The first activity viz., Pine Wood Logs to Sawm Timber, the minimum value addition have already been prescribed as 30% in the SION at S.No.A-3638. Since the applicant has now given value addition as 20%, which seems to be unrealistic, it was decided to defer consideration of the case for four weeks.. Accordingly the case may be relisted on 28.7.2010				

70	Case No.:12/5/83-ALC1/2010	Party Name:EVERSHINE WOOD PACKAGING PVT LTD	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00077/AM11/	RLA File :04/24/040/00008/AM11/	Lic.No/Date:0410113330 23.04.2010	Defer Date:28.07.2010
Decision : The Committee considered the case as per agenda. The first activity viz., Pine Wood Logs to Sawm Timber, the minimum value addition				

have already been prescribed as 30% in the SION at S.No.A-3638. Since the applicant has given value addition as 20%, which seems to be unrealistic, it was decided to defer consideration of the case for four weeks.. Accordingly the case may be relisted on 28.7.2010

71	Case No.:16/5/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00081/AM11/	RLA File :03/94/040/00024/AM11/	Lic.No/Date:0310571370 27.04.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.7.2010.			

72	Case No.:15/5/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00080/AM11/	RLA File :03/94/040/00047/AM11/	Lic.No/Date:0310571368 27.04.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.7.2010.			

73	Case No.:18/5/83-ALC1/2010	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00083/AM11/	RLA File :05/24/040/00025/AM11/	Lic.No/Date:0510263246 28.04.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010			

74	Case No.:3/9/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00123/AM11/	RLA File :08/24/040/00053/AM11/	Lic.No/Date:0810088995 14.05.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.7.2010.			

75	Case No.:1/9/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00121/AM11/	RLA File :03/94/040/00134/AM11/	Lic.No/Date:0310575232 20.05.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010			

76	Case No.:4/9/83-ALC1/2010	Party Name:KAYSONS TRADE HOUSE.,	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00124/AM11/	RLA File :03/94/040/01091/AM10/	Lic.No/Date:0310575441 21.05.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 28.7.2010.			

77	Case No.:8/9/83-ALC1/2010	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00128/AM11/	RLA File :03/95/040/00097/AM11/	Lic.No/Date:0310575648 24.05.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 24/6/2010 by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 28.7.2010.			

78	Case No.:9/9/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00129/AM11/	RLA File :08/24/040/00058/AM11/	Lic.No/Date:0810089173 24.05.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010			

79	Case No.:5/9/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00125/AM11/	RLA File :03/94/040/00113/AM11/	Lic.No/Date:0310575825 25.05.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 28.7.2010			

80	Case No.:6/9/83-ALC1/2010	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00126/AM11/	RLA File :03/95/040/00868/AM10/	Lic.No/Date:0310575900 25.05.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010			

81	Case No.:10/9/83-ALC1/2010	Party Name:SHIRDI INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00130/AM11/	RLA File :03/95/040/00111/AM11/	Lic.No/Date:0310576050 26.05.2010	Defer Date:28.07.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 28.7.2010

82	Case No.:1/13/83-ALC1/2010	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00190/AM11/	RLA File :26/24/040/00006/AM10/	Lic.No/Date:2610009159 16.06.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010			

83	Case No.:2/13/83-ALC1/2010	Party Name:BILTUBE INDUSTRIES LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00191/AM11/	RLA File :31/24/040/00050/AM11/	Lic.No/Date:3110043619 16.06.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010			

84	Case No.:4/13/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00193/AM11/	RLA File :03/95/040/00217/AM11/	Lic.No/Date:0310579201 17.06.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010			

85	Case No.:5/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00194/AM11/	RLA File :10/24/040/00023/AM11/	Lic.No/Date:1010039098 17.06.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010			

86	Case No.:6/13/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00195/AM11/	RLA File :03/94/040/00236/AM11/	Lic.No/Date:0310579374 17.06.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010			

87	Case No.:7/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00196/AM11/	RLA File :10/24/040/00021/AM11/	Lic.No/Date:1010039111 18.06.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010			

88	Case No.:8/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00197/AM11/	RLA File :10/24/040/00022/AM11/	Lic.No/Date:1010039113 18.06.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010			

89	Case No.:9/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00198/AM11/	RLA File :10/24/040/00014/AM11/	Lic.No/Date:1010039131 21.06.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010			

90	Case No.:10/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00199/AM11/	RLA File :10/24/040/00020/AM11/	Lic.No/Date:1010039132 21.06.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010			

91	Case No.:11/13/83-ALC1/2010	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00200/AM11/	RLA File :04/24/040/00055/AM11/	Lic.No/Date:0410114781 21.06.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010			

92	Case No.:12/13/83-ALC1/2010	Party Name:INDO COLCHEM LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00201/AM11/	RLA File :08/24/040/00304/AM10/	Lic.No/Date:0810089866 21.06.2010	Defer Date:28.07.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010

93	Case No.:14/13/83-ALC1/2010	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00203/AM11/	RLA File :08/24/040/00086/AM11/	Lic.No/Date:0810089871 21.06.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010			

94	Case No.:15/13/83-ALC1/2010	Party Name:AURAMINE DYESTUFF PVT. LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00204/AM11/	RLA File :08/24/040/00093/AM11/	Lic.No/Date:0810089872 21.06.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010			

95	Case No.:16/13/83-ALC1/2010	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00205/AM11/	RLA File :04/24/040/00038/AM11/	Lic.No/Date:0410114813 22.06.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010			

96	Case No.:17/13/83-ALC1/2010	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00206/AM11/	RLA File :03/95/040/00205/AM11/	Lic.No/Date:0310579883 22.06.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010			

97	Case No.:18/13/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00207/AM11/	RLA File :03/95/040/00316/AM10/	Lic.No/Date:0310579991 22.06.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010			

98	Case No.:19/13/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00208/AM11/	RLA File :05/24/040/00114/AM11/	Lic.No/Date:0510266704 23.06.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010			

99	Case No.:20/13/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00209/AM11/	RLA File :05/24/040/00115/AM11/	Lic.No/Date:0510266705 23.06.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010			

100	Case No.:21/13/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00210/AM11/	RLA File :05/24/040/00116/AM11/	Lic.No/Date:0510266706 23.06.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010			

101	Case No.:22/13/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00211/AM11/	RLA File :05/24/040/00117/AM11/	Lic.No/Date:0510266707 23.06.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010			

102	Case No.:23/13/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00212/AM11/	RLA File :05/24/040/00118/AM11/	Lic.No/Date:0510266708 23.06.2010	Defer Date:28.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010			

103	Case No.:24/13/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:13/83-ALC1/2010 30.06.2010	Status:Case Deferred
	HQ File :01/83/050/00213/AM11/	RLA File :05/24/040/00119/AM11/	Lic.No/Date:0510266711 23.06.2010	Defer Date:28.07.2010

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 28.7.2010

Date:14.07.2010

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer